

SLP(C)No. 19162 OF 2003
ITEM No.40

Court No. 3

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19162/2003

(From the judgement and order dated 12/08/2003 in WP(T) 2003/03
of The High Court of Jharkhand at Ranchi)

M/S. TATA IRON & STEEL CO. LTD.

Petitioner (s)

VERSUS

STATE OF JHARKHAND & ORS.

Respondent (s)

(With prayer for interim relief)

(With office report)

With I.A.No.1 (appln. for exemption from filing O/T)

Date : 26/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. Harish N. Salve, Sr.Adv.

Mr. M.K. Dua,Adv.

For Respondent (s)Mr. Gopal Prasad,Adv.

Mr. S.K. Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Tag this matter with C.A.No.2188/2002.

Printing dispensed with. The appeal shall be heard on the SLP paper book. Parties may file additional documents, if any, in the meanwhile. Original record need not be called for.

(PAWAN KUMAR)
COURT MASTER

(PREM PRAKASH)
COURT MASTER